

characteristics. Under the provision of the Convention, transboundary movement of hazardous wastes is restricted except where it is perceived to be in accordance with the principles of environmentally sound management. Further, it proposes for application of regulatory system where transboundary movement is permissible. In pursuance of our obligations under the Basel Convention, Ministry had notified Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 for regulating the handling and transboundary movement of hazardous wastes including e-waste in the country.

### **Waste Management Rules**

2759. SHRIMATI RENUKA CHOWDHURY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the waste management rules have not been revised for the last several years;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the steps taken by Government to make waste management more effective by framing separate rules for plastic waste management, bio-medical waste management and e-waste management?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) The Ministry had notified Hazardous Waste (Management and Handling) Rules in 1989, Bio- Medical Waste (Management and Handling) Rules in 1998, The Recycled Plastics Manufacture and Usage Rules in 1999, Municipal Solid Waste (Management and Handling) Rules in 2000 and e - Waste (Management and Handling) Rules in 2011. These rules have been amended from time to time.

The Ministry has undertaken a comprehensive review of all waste management rules to make them more effective and notified the revised draft rules during July-August, 2015 inviting public comments and suggestions. These draft rules include regulatory changes for various stages of waste management such as segregation at source, collection of waste in segregated streams, transportation, processing and disposal of wastes. The rules emphasize on gainful utilization of wastes. The rules also delineate the role of stakeholders more explicitly including the role of waste generators, industries, waste recyclers, central and state regulatory agencies.

Municipal Solid Waste Rules review includes separate & distinct new rules for Construction & Demolition Wastes Rules.